

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 551/MP/2025

Subject : Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003, read with Regulation 9 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, for seeking approval of input price of coal supplied from the Amelia coal mine to the end use generating station for the period from the date of commercial operation, i.e. 18.2.2025 to 31.3.2029.

Petitioner : THDCIL

Respondents : UPPCL and 5 others

Date of Hearing : **25.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, THDCIL
Ms. Rupinder Kaur, Advocate, THDCIL
Ms. Namrata Saraogi, Advocate, THDCIL

Record of Proceedings

The matter was called out through a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that since no reply has been filed by the Respondents, it may be reserved for order.
3. None appeared on behalf of the Respondents, despite notice.
4. The Commission, after hearing the learned counsel for the Petitioner, directed the Petitioner to submit the following additional information by **24.4.2026**, after serving a copy to the Respondents:
 - (a) *"Details of supply of coal and revenue earned prior to the COD of the integrated mine, clearly indicating the estimated price available in the investment approval and the notified price of Coal India Limited for the corresponding grade of coal supplied, in terms of Regulation 7 of the Tariff Regulations, 2024.*
 - (b) *Reason for the increase in ROM cost as compared with the Investment Approval.*
 - (c) *Break-up of cost (Hard Cost, IDC and IEDC) of the integrated mine as on DOCP and COD, duly certified by an auditor, along with supporting documents. The soft copy (Excel with links and formulae) will also be provided in this regard.*
 - (d) *Detailed Break-up of Miscellaneous expenses/ Other General Exp, Depreciation and Run of Mine Cost as on Actual date of commencement of production (DoCP) and COD (as included in Form-K of IEDC and included in O&M calculations in Form 2b)*



- (e) *With regard to depreciation booked under IEDC, clarification for the same to be provided that the same is not recovered through additional capital expenditure in other stations of the Petitioner.*
- (f) *The Petitioner shall clearly bring out that maintaining coal stock for 7 days and consumption of stores and spares, including explosives, lubricants and fuels, is not in the scope of MDO and is not a part of the Mining fee paid to the MDO. In case some part of the same is included in the scope of MDO, then the Petitioner shall provide the bifurcation between the working capital expenditure incurred by the Petitioner and the MDO."*

5. The Respondents are permitted to file their replies, on or before **24.4.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **11.5.2026**.

6. Subject to the above, the order was reserved in the matter.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

